

32

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 24.10.2011

OA No. 311/2007 with MA No. 312/2011

Mr. Anupam Agarwal, counsel for applicant.

Mr. C.B. Sharma, counsel for respondent no. 4.

None present for respondent nos. 1 to 3.

Heard. The O.A. and M.A. are disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 311/2007
With
MISC. APPLICATION NO. 312/2011

DATE OF ORDER: 24.10.2011

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Harbans Singh S/o Shri Ram Singh, aged about 48 years, at present working on the post of L.D.C., Office of Assistant Director, Sports Authority of India, Indira Gandhi Stadium, Alwar.

...Applicant
Mr. Anupam Agarwal, counsel for applicant.

VERSUS

1. The Union of India through Secretary to the Government, Department of Youth Affairs and Sports, Ministry of Human Resources Development, New Delhi.
2. The Director (Personnel), Sports Authority of India, Jawaharlal Nehru Stadium, Lodi Road, New Delhi.
3. The Regional Director (SAI), N.S.W.C., Gandhi Nagar, Gujarat.
4. Shri Narendra Patel, U.D.C., N.S.W.C., G.N.R., Gujarat.

...Respondents
Mr. C.B. Sharma, counsel for respondent no. 4.
None present for respondent nos. 1 to 3.

ORDER (ORAL)

We have heard the learned counsels appearing for the respective parties at length.

2. Learned counsel appearing for the applicant submits that the ends of justice would be met if this Tribunal simply issues the direction to the respondents to finalize the seniority of L.D.C., as challenged by the applicant, as the same has not yet been finalized. He further submits that the applicant may also be given liberty to file representation regarding his seniority before the respondents.



3. Be that at it may, without entering into the merit of the case and considering the submissions made on behalf of the applicant, the applicant is given liberty to represent before the respondents regarding finalization of the seniority list, and in such eventuality, the respondents are directed to consider the representation so filed by the applicant, and if the seniority of L.D.C. has not yet been finalized, the same may be finalized within a period of two months from the date of receipt of this order.

4. The applicant is at liberty to redress his grievance(s) if any prejudicial order is passed against his interest by the competent authority.

5. With these observations and directions, the Original Application stands disposed of. The Misc. Application is also disposed of. There shall be no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

kumawat